

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 345/2021

TULSI RAM YADAV

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Cr1.A. No. 346/2021 (II)

(IA

FOR CONDONATION OF DELAY IN FILING ON IA 112468/2020

FOR EXEMPTION FROM FILING O.T. ON IA 112476/2020)

Date : 18-01-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Adarsh Upadhyay, AOR
Mr. Amol Chitravanshi, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s)

Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Cr1.A. No. 345/2021 and Cr1.A. No. 346/2021

Sole respondent (Cr1.A. No.345/2021) is duly
represented.

Service is complete on the sole respondent (Cr1.A.
No.346/2021), but none has entered appearance on behalf of
the said respondent.

Contd....

The original records from the High Court and Trial Court have been duly received in both the matters.

Registry to process both the matters for listing before the Hon'ble Court, as per rules. Parties may file additional documents in the meanwhile.

AVANI PAL SINGH
Registrar